

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
JKR TECHNO ENGINEERS PRIVATE LIMITED**
RELEVANT PARTICULARS

1.	Name of Corporate Debtor	JKR TECHNO ENGINEERS PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	18.07.2012
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74140DL2012PTC239017
5.	Address of the registered office and principal office (if any) of Corporate Debtor	B-87/4, (F-1) Dilshad Colony, New Delhi -110095
6.	Insolvency commencement date in respect of Corporate Debtor	24.09.2021 (Order received by IRP on 28.09.2021)
7.	Estimated date of closure of insolvency resolution process	24.03.2022
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	KAMALL AHUJA Reg. No.: IBBI/IPA-002/IP-N01025/2020-2021/13389
9.	Address & email of the interim resolution professional, as registered with the board	A-5, Second Floor, Defence Colony, New Delhi-110024 Email : nclt.srassociate@lawmax.in
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Lawmax Advocates & Solicitors, D-251, Ground Floor, Defence Colony, New Delhi-110024 Email : cirp.jkr@gmail.com
11.	Last date for submission of claims	12.10.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	a) Web link : https://ibbi.gov.in/home/downloads b) Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **JKR TECHNO ENGINEERS PRIVATE LIMITED** on **24th September 2021** (Order received by IRP on 28.09.2021).

The creditors of **JKR TECHNO ENGINEERS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **12th October, 2021** to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

KAMALL AHUJA

Date: 28.09.2021 **Interim Resolution Professional for JKR Techno Engineers Private Limited**

Place: New Delhi **Reg. No.:** IBBI/IPA-002/IP-N01025/2020-2021/13389